

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION No. 3491
TO BE ANSWERED ON 21ST MARCH 2025**

SALE OF SPURIOUS BLOOD

3491. SHRI TANUJ PUNIA

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) Whether it is a fact that a racket is operating to sell spurious blood on a large scale in the country;
- (b) if so, the details thereof;
- (c) the action taken/proposed to be taken by the Government so far against the people who involved in the illegal trade of spurious blood in the country; and
- (d) the action proposed to be taken by the Government so that the trade of spurious blood does not occur again?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(SMT. ANUPRIYA PATEL)**

(a) to (d)

No such information has been reported to this Ministry.

It is to be mentioned that blood is deemed to be a drug as per the definition in Drugs and Cosmetics Act and all the provisions related to manufacturing and sale of spurious drugs also apply to blood.

The government has made the registration of blood centres mandatory according to the provisions of the Drugs and Cosmetics Act and the Rule there under. Furthermore, the government has notified the Drugs and Cosmetics (Second Amendment) Rules, 2020, which pertains to the operation of blood banks/centers, blood processing, and related matters. The implementation and monitoring of the aforementioned Act and Rules fall within the jurisdiction of the States/UTs.
